बैंक ऑफ़ बड़ौदा
Bank of Baroda
India's International Bank

119 FOUNDATION YEAR

JAWAHAR NAGAR BRANCH

F2, Kamla Nagar, Delhi – 110007
Mobile : 7874452050, Email: jawaha@bankofbaroda.bank.in

Notice to Break Open the Locker

Consequent upon non-payment of rent in terms of Safe Deposit Locker Agreement executed between the Locker Holders & the Bank, the Termination Notice & Break Open Notice were sent through post to the following Locker Holders at their registered address, however, the said Notices returned undelivered and in spite of all other efforts made in terms of the said Locker Agreement, the locker holders neither responded nor traceable.

Sl No	Branch	Name of Locker Holder	Address	Date of Notices	Locker No.	Overdue rent With penalty
1	JAWAHAR NAGAR	NITISH AGGARWAL	64JYOTI COLONY THE MALL AMRITSAR 143001	Termination Notice:24-12-2025 Brake open Notice DT:29-04-2026,	2175AX0343	Rs. 14,160
2	JAWAHAR NAGAR	KISHAN DASS	FLAT NO 1TYPE V COLLEGE OF ENGG. BAWANA ROAD,SHAHBAD DAULATPUR DELHI 110042	Termination Notice:24-12-2025 Brake open Notice DT:29-04-2026	2175AX0108	Rs. 13,924
3	JAWAHAR NAGAR	VINOD KUMAR KALRA	10A/UA JAWAHAR NAGAR DELHI 7	Termination Notice:24-12-2025 Brake open Notice DT:29-04-2026	2175AX0128	Rs. 13,294
4	JAWAHAR NAGAR	NAND GOPAL	234 INDIRA VIHAR DELHI 9	Termination Notice:29-01-2026 Brake open Notice DT:29-04-2026	2175AX0062	Rs. 11,675.23

In terms of the provisions of above Locker Agreement, we hereby give you notice that if the Locker is not surrendered & the key of the Locker is not returned within a period of 3 months from the date of this Notice, we will proceed to break open your Locker, whether you remain present or not, on and after December 2026 and while break open the Locker an inventory of the contents recovered from the Locker, if any, shall be prepared in the presence of Committee.

Further, the overdue rent, penalties, charges, break open charges & other expenses shall be recovered from Locker holder. The contents of the Locker shall be dealt with, in terms of executed Locker Agreement and applicable law.

Please note that any action taken by the Bank in the in the above regard shall be without prejudice to the rights, remedies & contentions available to the Bank and it shall be at your cost, liability, risk & responsibility, consequences and Bank shall not be liable in any manner whatsoever.

Date : 03-10-2026, Place : Delhi **Branch Head/Authorized Officer, Bank of Baroda**

केनरा बैंक Canara Bank
Syndicate

DEMAND NOTICE

RECOVERY SECTION, REGIONAL OFFICE
Plot No. 39, 1st Floor, Near Bohra Hyndai, Neelam Bata Road, Faridabad

Whereas, The undersigned being the Authorized Officer of **Canara Bank** issued Demand Notice U/S 13(2) of SARFAESI Act 2002 to the Borrower / Guarantor / Mortgagor herein in below mentioned consequent upon the dispatch of each notices through registered post and return back undelivered from the borrower/ guarantor/mortgagor address. Through this publication they are hereby called upon to repay the amount within 60 days from the date of publication for said notice failing which, bank will take the possession of immovable and movable property/ies and will sell it through the process in exercise of powers conferred U/S 13(2) read with the rule 8 and 9 of the Security interest (Enforcement) Rules 2002. The borrower / guarantor / mortgagor in particular and the public in general is hereby cautioned not to deal with the immovable / movable property/ies and any dealing with the immovable / movable property/ies mentioned below will be subject to the charge of **Canara Bank** for the outstanding amount and interest thereon & other charges.

Name and Address of Borrower(s)/ Guarantor(s)	Name of Title Holder / Description of the Movable / Immovable Properties	Amt. Due as per Demand Notice / Date of Demand Notice / Date of NPA
BORROWER 1.SH.Deepak Goyal S/o Sh. Devender KumarGanj Mohalla, Near Aggarwal Dharamshala Hassanpur, Palwal – 121107 2. M/s Om Medical Store Near Aggarwal Dharamshala, Main Market Road, Hassanpur Palwal - 121107 **Guarantor** 3.Sh. Devender S/o Sh. Yad Ram VPO Hassanpur, Palwal – 121107 4.Sh. Deepak Gupta S/o Sh. Ved Prakash Gupta H No 24, Dauj Mandir Hassanpur, Palwal - 121107	**Sh. Deepak Goyal S/o Sh. Devender Kumar** All the part and parcel of the Housing property as per Sale Deed No 446 Dated 16.05.2011 measuring 133 sq Yards situated at village Hasanpur, Tehsil Hodal, District Palwal **Boundaries as under:** East: Rasta Aam 16-0 West: Mandir Ram Dwara North : House of Devender Kumar S/o Sh. Yad Ram 75-0 South: House of Sh. Pappu S/o Sh. Kishan Chand 16-0*75-0. **Housing Loan (A/c no. 2042619001884 , 2042619001895 CC Limit : 125006648588**	**Rs 11,16,223.22 (Rupees Eleven Lakhs Fifty Sixteen Thousand Two Hundred Twenty Three and Paise Twenty Two only)** together with further interest and incidental expenses and costs as on 14.09.2026 **Date of Demand Notice** 14.09.2026 **Date of NPA** 03.09.2026

Date : 03.10.2026 **Place :** Faridabad **For Canara Bank Authorised Officer**

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDOSPIRIT BARS PRIVATE LIMITED

Sl. No.	RELEVANT PARTICULARS	DETAILS
1	Name of corporate debtor	Indospirit Bars Private Limited
2	Date of incorporation of corporate debtor	07.01.2014
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51220DL2014PTC263173
5	Address of the registered office and principal office (if any) of corporate debtor	B-230, GF, O.I.A Ph-1, Okhla Phase-1, New Delhi, South Delhi, Delhi – 110020
6	Insolvency commencement date in respect of corporate debtor	30.09.2026 (Order of Hon'ble NCLT, Principal Bench, New Delhi in CP(IB)/162(PB)/2026)
7	Estimated date of closure of insolvency resolution process	29.03.2027
8	Name and registration number of the insolvency professional acting as interim resolution professional	Gaurav Gupta IBBI/IPA-001/IP-P-02745/2022-2023/14195
9	Address and e-mail of the interim resolution professional, as registered with the Board	C-12C, Second Floor, Kiran Garden, Uttam Nagar, New Delhi – 110059 E-mail: gaurav.ca2010@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	306, West End Mall, Janakpuri, New Delhi – 110058 E-mail: cirp.indospirit@gmail.com
11	Last date for submission of claims	14.10.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads Physical address: 306, West End Mall, Janakpuri, New Delhi – 110058 (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of a corporate insolvency resolution process of Indospirit Bars Private Limited on 30.09.2026.

The creditors of Indospirit Bars Private Limited are hereby called upon to submit their claims with proof on or before 14.10.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Gaurav Gupta
Interim Resolution Professional – Indospirit Bars Private Limited
IBBI Reg. No.: IBBI/IPA-001/IP-P-02745/2022-2023/14195
Date: 03.10.2026
Place: New Delhi

SBI

STRESSED ASSETS RECOVERY BRANCH (SARB-II) KAROL BAGH, NEW DELHI (BRANCH CODE 51521)

3rd & 4th Floor, State Bank House, 18/4 Arya Samaj Road, Karol Bagh, New Delhi-110 005 Tel.011-28752163 Fax. 28755674
Branch e-mail: sbi.51521@sbi.co.in

APPENDIX-IV-A" [See proviso to rule 9(1)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 read with proviso to rule 9(1) of the security interest (Enforcement Rules, 2002).

The Authorized Officer of State Bank of India (Secured Creditor) has taken over possession of the following property/ies u/s 13(4) of the SARFAESI Act. Public at large and borrowers, mortgagors and guarantors in particular are informed that e-Auction (under SARFAESI Act, 2002) of the charged property/ies in the below mentioned cases for realization of Bank's dues will be held on **"AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS"** and **"WHATEVER THERE IS BASIS"** on **21.10.2026,** for recovery of the amount mentioned below due to the Secured Creditor from the Borrowers, Guarantors and Mortgagors. The Reserve Price and earnest money to be deposited have been mentioned below.

DATE/TIME OF VISIT TO THE PROPERTY FOR INSPECTION: 16.10.2026 FROM 11:00 AM TO 04:00 PM.

EMD of Reserve price to be transferred by bidders by means of challan generated on his / her / their bidder account maintained with PSB Alliance on its e-auction site **https://baanknet.com** by means of NEFT from Bidder's Bank.

DATE/TIME OF E-AUCTION ON 21.10.2026, FOR 5 HOURS FROM 11:00 AM TO 04:00 PM WITH UNLIMITED EXTN. OF 10 MIN EACH.

Sr. No.	Name of the Borrowers / Guarantors	Outstanding dues for recovery of which property/ies/is/are being sold	Description of the property/ies & Name of Title deed Holder	Reserve Price / EMD (10% of Reserve Price) / Bid Increment amount
2.	**M/s Akash International,** Shop No 615-6th floor PP Trade Tower Plot No.-P1 NSP New Delhi -110034 **Also at:** Shop No.23/8/2, Badli Railway Station Road Samaipur Delhi-110042 **Shri Ashok Vardhan Golia** (Proprietor) B-125 Ground floor Pushpanjali Enclave Pitampura Delhi-110034 **Also at:** M-174 1ST Floor South City-1 Gurugram -122001 **Smt Renu Golia W/o Shri Ashok Vardhan Golia** (Personal Guarantor) M-174 1ST Floor South City-1 Gurugram -122001 **Mr Akash Golia S/o Shri Ashok Vardhan Golia** (Personal Guarantor) M-174 1ST Floor South City-1 Gurugram -122001	**Rs. 1,42,11,565.00** (Rs One Crore forty-two lakhs eleven thousand five hundred sixty-five only) as on 06.11.2025 with future interest with effect from 07.11.2025 together with incidental expenses, cost, charges etc	Free Hold unit/office bearing No.615 on 6th floor having its super area measuring 504.70 SQ.FT (46.89 SQ MTRS)& Covered Area measuring 328.06 sq feet (30.48 Sq mtrs) situated at PP Trade Centre Plot No.P-1, Wazirpur District Centre Netaji Subhash Place Pitampura Delhi-110034, with registration No 9146 in Book No.1 Vol No.5820 on page 53 to 62 on this 06.08.2015 at Sub Registrar -VI A New Delhi in the name of Shri Ashok Vardhan Golia & Smt Renu Golia. **(Physical possession with the bank). Encumbrance (if any): Not known**	**Rs. 1.08 Crore** **Rs. 10,80,000.00** **Rs. 1.00 Lakh**

Name & Mobile Nos. of the Authorised Officers: Sh. Krishna Kumar Gautam - 9868932666, Mr. Sunil Kumar Giri - 9650029288

Account/ Wallet in which EMD to be remitted: Bidder's own wallet Registered with **PSB Alliance** on its e-auction site **https://baanknet.com/eauction-psb/x-login** by means of NEFT. EMD of Reserve price to be transferred by bidders by means of challan generated on his / her / their bidder account maintained with **PSB Alliance** on its e-auction site **https://baanknet.com/eauction-psb/x-login** by means of NEFT from his / her / their bank. For any assistance, please call **PSB Alliance** HELPDESK Nos.+91 8291220220 and/or Authorized Officer.

TERMS AND CONDITIONS OF THE E-AUCTION ARE AS UNDER

1. E-Auction is being held on **"AS IS WHERE IS" "AS IS WHAT IS"** AND **"WHATEVER THERE IS BASIS"** and will be conducted **"On Line"**. The auction will be conducted through the Bank's approved service provider **PSB Alliance** at their web portal **https://baanknet.com**
2. To the best of knowledge and information of the Authorized Officer there is no encumbrance on the property/ies , However the intending bidder should make their own independent inquiries regarding the encumbrances, title of the property/ies put on auction and claims/rights/dues/affecting the property prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer shall not be responsible in any way for any third party claims/rights/dues.
3. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of the unsuccessful bidders shall be refunded. The Earnest money Deposit shall not bear any Interest. The successful bidder shall have to deposit 25% of the sale price, immediately on acceptance of bid price by the Authorized Officer and the balance of the sale price on or before 15th day of the sale. Default in deposit of amount by the successful bidder would entail forfeiture of the whole money already deposited and property shall be put to the re-auction and the defaulting bidder shall have no claim/right in respect of property/amount.
4. For detailed terms and conditions of the sale please refer to the link at the Bank's Service provider's web portal **https://baanknet.com** & at Bank's portal **https://www.sbi.bank.in**

The auction notices are open for all SBI empanelled resolution agents.

DATE: 01.10.2026, PLACE: NEW DELHI **Sd/- AUTHORIZED OFFICER, STATE BANK OF INDIA, SARB-II, KAROL BAGH, NEW DELHI (BRANCH CODE 51521)**

HINDUJA HOUSING FINANCE

HINDUJA HOUSING FINANCE LIMITED

Registered office at 27-A, Developed Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu. E-mail : auction@hindujahousingfinance.com

CONTACT PERSON: UMESH CHAUHAN - 89542 81688; **BRAJESH AWASTHI** - 99183 01885 **HARISH CHAND YADAV** - 70604 11785; **SACHIN KUMAR GAUTAM** - 93195 51888

APPENDIX IV [Rule 8 (1)] POSSESSION NOTICE (For Immovable Property)

Whereas the undersigned being the Authorized Officer of the **HINDUJA HOUSING FINANCE LIMITED** under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferredon him under sub-setion 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the dates mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the **HINDUJA HOUSING FINANCE LIMITED** for an mount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Account Number, Name of the Borrowers & Address	Possession Date: 30/09/2026 Demand Notice Date & Total Outstanding 20/08/2025 & Rs.5,24,498/-
UP/LKN/AGRA/A000002371. 1. Mr. Kali Charan S/O Mr. Saudan Singh (BORROWER/ ADDRESS No.1) 2. Mrs. Bhuri Bhuri W/O Mr. Kali Charan (Co-Borrower/Addressee No.2). Address - Nagla Hariday, Sumpura Nurullapur Pingari Mathura, Semlurban Mathura, Uttar Pradesh 281122 | Schedule Of The Property: One Residenatial House Under Kharsa No. 73, Having Area 138.79 Sq.mt. Situated At Mauza Nagla Hirdaynoorullahpur Tah Distt. Mathura, Uttar Pradesh. East - House Of Chappo, West - Rasta Wide 10 Feet, North - House Of Sanjay, South - House Of Jaggo.	

Place: Uttar Pradesh Date: 04/10/2026 SD/-, Authorised Officer- HINDUJA HOUSING FINANCE LIMITED

बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
एक परिवार एक बैंक

Zonal Office: B-192/A, Sector 52, Noida, Gautam Buddha Nagar, UP-201301
Email ID: recovery_noi@bankofmaharashtra.bank.in
Head Office: Lokmangal, 1501, Shivajinagar, Pune-5

[Rule 8(1)] POSSESSION NOTICE (For immovable properties)

Whereas, the undersigned being the Authorized Officer of the Bank of Maharashtra under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 8 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated mentioned below calling upon the borrower and guarantor to repay outstanding amount (mentioned below) within 60 days from the dated of receipt of the said Notice. This Notice was sent by Regd. AD post and Speed Post.

The borrower having failed to repay the amount, the undersigned has taken **Symbolic Possession,** of the properties described herein below in exercise of power conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said rules on dates mentioned below.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the properties will be subject to the charge of Bank of Maharashtra, Branch for an amount herein above mentioned.

The borrower's attention is invited to the provisions of sub-section 8 of Sec. 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Branch / Name & Address of Borrowers & Guarantor(s)	Details of Property	Date of Demand / Date of Possession	Amount Due
1.	Branch: Mathura / **1. Mrs. Premlata W/o Mr. Anand** (Borrower), Address: 34 Nai Basti, Vikas Nagar Colony, Krishna Nagar Mathura UP 281001. **2. Mr. Abhishek Kumar S/o Shri Radha Kishna** (Guarantor), Address: Kotla road Kishan Nagar Firozabad UP 283203. **3. Mrs. Maya W/o Mr. Ashok** (Guarantor) Address: 34 Nai Basti, Vikas Nagar Colony, KRISHNA NAGAR Mathura UP 281001	**Name of Owner: Mrs. Maya W/o Mr Ashok Details of Property:** Equitable Mortgage of the Residential House built on Plot No. 33 East Part, Khasra No 511, Mauja Bajna, tehsil and Distt. Mathura admeasuring 41.80 sq mtr. Which is under the ownership of Smt. Maya W/o Shri Ashok and bounded as follows: East: Plot No. 32; West: Part of Plot No. 33; North: Road 18 feet wide; South: Plot No. 48 **CERSAI Asset ID: 200091614558**	**21.07.2026** **01.10.2026**	**Rs. 17,72,391.83/-** (Rupees Seventeen Lakhs Seventy Two Thousand Three Hundred Ninety One and Paise Eighty Three Only) plus interest thereon at contractual rate in the account number w.e.f. 21/07/2026 along with penal interest @ 2% and other charges/expenses

Date: 04.10.2026, Place: Mathura **Authorised Officer, Bank of Maharashtra**

OFFICE OF THE RECOVERY OFFICER-I DEBTS RECOVERY TRIBUNAL-II, DELHI

4th FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001

SALE PROCLAMATION

TRC/219/2023 **Date of E-Auction Sale: 16/11/2026**

PROCLAMATION OF SALE UNDER RULE 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993.

CENTRAL BANK OF INDIA Vs. GOPAL SEWING MACHINE

(CD#1) M/S GOPAL SEWING MACHINE, L-3-31, Seleman Nagar, Prem Nagar, Kirari Nangloi, New Delhi-110041. A-3/129, Sector-16, Rohini, New Delhi-110085.

(CD#2) SH. GOPAL SHARMA S/O LATE SH. DEEP CHAND SHARMA, L-117, Nag Mandir Road Shashtri Nagar, New Delhi-110052.

(CD#3) MRS. SUNITA SHARMA W/O SH. GOPAL SHARMA, L-117, Nag Mandir Road, Shastri Nagar, New Delhi-52.

(CD#4) SH. DHARAMPAL SHARMA S/O LATE SH. DEEP CHAND SHARMA, L-117, Nag Mandir Road, Shastri Nagar, New Delhi-110052.

1. Whereas **Recovery Certificate No.219/2023 in OA No.705/2016 dated 01.10.2016 drawn by the Presiding Officer, Dents Recovery Tribunal-II for the recovery of a sum of Rs.99,19,318/- (Rupees Ninety Nine Lakh Nineteen Thousand Three Hundred Eighteen Only)** alongwith pendente lite and future interest @12.70% per annum from the Certificate Debtors together with costs and charges as per recovery certificate from the date of institution of suit.
2. Auction/bidding shall only be through online electronic mode through the e-auction website i.e. **https://baanknet.com**
3. The intending bidders should register the participation with the service provider well in advance and get user ID and password for participating in **E-Auction.** It can be procured only when the requisite earnest money is deposited in prescribed mode below.
4. EMD shall be deposited latest by **till 05:00 PM on 13/11/2026** in **Wallet Bank Asset Auction Network (BAANKNET) https://baanknet.com.** EMD deposited thereafter shall not be considered for participation in the e-auction.
5. In addition to above, the copy of PAN Card, Address Proof and Identity Proof, E-mail ID, Mobile Number, in case of the company, copy of board resolution passed by the Board of Directors of the company or any other document confirming representation/attorney of the company and the Receipt/Courier File of such deposit should reach to the said service provider through e-auction website by uploading soft copies on or before till **05:00 PM on 13/11/2026** and also hard copies alongwith EMDs deposit receipts should reach at the **Office of Recovery Officer-I, DRT-II, Delhi by 13/11/2026**. It is also held that earnest money of unsuccessful bidders shall be returned back in the respective accounts of such bidders through the same mode of payment.
6. Prospective bidder may avail online training from service provider:

Name of Auction Agency	**Bank Asset Auction Network (BAANKNET)**
Contact Person	**Mr. Uday Jadhav (Authorised Officer of Baanknet)**
Helpline Nos.	**+91-8291220220**
Helpline Email Address	**support.baanknet@psballiance.com ;**
Bank Officer	**MR. MUKESH KUAMR - 8638342441 E-mail: recoverydelcro@centralbank.bank.in**

DESCRIPTION OF PROPERTY & RESERVE PRICE

Lot No.	Description of Property	Reserve Price
1.	**Property Bearing No.L-117, Ground Floor (area 256.5 Sq.Ft. Approx.) First Floor and Second Floor with its Roof Rights (having area 279 Sq.Ft. approximately on each floor), out of Khasra No.518 and 519, Nag Mandir Road Shastri Nagar, New Delhi-110052.**	**Rs.1,13,00,000.00 (Rupees One Crore Thirteen Lakh Only)**

7. Prospective bidders are advised to visit **website https://baanknet.com** for detailed terms & conditions and procedure of sale before submitting their bids.
8. The property shall sold in 01 Lot, with **Reserve Price as mentioned above lot.**
9. The bidder shall improve offer in multiples of **Rs.1,00,000/-** during entire auction period.
10. The property shall be sold **"AS IS WHERE BASIS"** and shall be subject to other terms and conditions as published on the official website of the e-auction agency.
11. The highest bidder shall have to deposit **25% of his final bid amount** after adjustment of EMD already paid in **Wallet Bank Asset Auction Network (BAANKNET) https://baanknet.com** by immediate next bank working day by **4:00 PM** through Demand Draft/Pay Order favouring **Recovery Officer, DRT-II, Delhi A/C. TRC/219/2023.**
12. **The successful bidder/auction purchaser shall deposit the balance 75% of sale consideration amount on or before 15th day from the date of sale of the property. If the 15th day is Sunday or other Holiday, then on immediate first bank working day through Demand Draft/Pay Order favouring Recovery Officer, DRT-II, Delhi A/C. T.R.C. No.219/2023. In addition to above, the purchaser shall also deposit poundage fee @1% on total sale consideration money (plus Rs.10) through DD in favour of The Registrar, DRT-II, Delhi. The DD prepared towards poundage's fees shall be submitted directly with the Office of Recovery Officer, DRT-II, Delhi.**
13. In case of default of payment within the prescribed period, the deposit, after deduction the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government Account and the defaulting purchaser shall forfeit all claims to the property or the amount deposited. The property shall be resold forthwith, after the issue of fresh proclamation of sale. Further the purchaser shall also be liable to make good of any shortfall or difference between his final bid amount and the price for which it is subsequently sold.
14. Schedule of auction is as under:

Service of Notice by all modes	**30/10/2026**	
Inspection of Property	**11/11/2026**	**From 1:00 PM to 4:00 PM**
Last date of receiving both Physical bids alongwith Proof of Earnest Money and Uploading Documents of Auction Agency Portal	**13/11/2026**	**Upto 05:00 PM**
Date and Time of E-Auction:	**16/11/2026**	**Between 11:00 Noon to 12:00 PM**

15. The Recovery Officer has the absolute right to accept or reject any bid or bids or to postpone or cancel the e-auction without assigning any reasons.

Issued under my hand and seal of this Tribunal on this 25/09/2026.

SEAL OF COURT

(Archana Sehgal)
RECOVERY OFFICER-I,
DEBTS RECOVERY TRIBUNAL-II, DELHI

PUBLIC NOTICE

(Under Section 102 (1) & (2) of the Insolvency and Bankruptcy Code, 2016)
FOR THE ATTENTION OF THE CREDITORS OF NEHA SINGH GUARANTOR OF M/s VIZUDDHA ORGANIC FARMERS PRODUCER COMPANY LIMITED (CIN U01409UR2015PTC001703)

RELEVANT PARTICULARS

1.	Name of the Debtor/ Personal Guarantor	Neha Singh
2.	Address of the debtor/ Personal Guarantor	D/O Shri Katar Singh, House No. 311, Indira Colony, Muzaffarnagar City Uttar Pradesh PIN: 251002
3.	Insolvency Commencement date in respect of Personal Guarantor	29.09.2026
4.	Details of order admitting the application	CP (IB) NO.54/ALD/2026 with IA No.370/2026 Order Pronounced on: 29.09.2026 Order uploaded on the website of Hon'ble NCLT : 01.10.2026
5.	Particulars of the Resolution Professional with whom claims are to be registered	Rajiv Bhatnagar Regn. : IBBI/IPA-001/IP-P00075/2017-18/10160 AFA Valid upto : 31.12.2026
6.	Address and email of the Resolution Professional, as registered with the board	Rajiv Bhatnagar & Co. Chartered Accountants, C-51, First Floor, Above Union Bank Building, Awas Vikas, Nainital Road, Rudrapur, Udham Singh Nagar, Uttarakhand – 263153 Email : carajivbhatnagar@gmail.com Mb. 9917443442
7.	Address and email to be used for correspondence with the Resolution Professional	Rajiv Bhatnagar & Co. Chartered Accountants, C-51, First Floor, Above Union Bank Building, Awas Vikas, Nainital Road, Rudrapur, Udham Singh Nagar, Uttarakhand – 263153 Email : carajivbhatnagar@gmail.com Mb. 9917443442
8.	Last date for submission of claims	25.10.2026
9.	Relevant forms in which claim to be filed available at:	"Form B" https://ibbi.gov.in/home/downloads

Notice is hereby given that the Hon'ble National Company Law Tribunal, Allahabad Bench, PRAYAGRAJ, has ordered the commencement of a Personal Insolvency Resolution Process against Neha Singh, Personal Guarantor of M/s VIZUDDHA ORGANIC FARMERS PRODUCER COMPANY LIMITED on 29.09.2026.

The creditors of Neha Singh Personal Guarantor of M/s VIZUDDHA ORGANIC FARMERS PRODUCER COMPANY LIMITED are hereby called upon to submit their claims with proof on or before 25.10.2026 to the Resolution Professional at the address mentioned against entry No. 7.

The creditors shall submit their claims with proof by electronic means or by post.

Submission of false or misleading proofs of claim shall attract penalties.

Rajiv Bhatnagar, Resolution Professional **Date : 04.10.2026**
In the matter of Neha Singh PERSONAL **Place: Rudrapur**
GUARANTOR OF M/s VIZUDDHA ORGANIC FARMERS PRODUCER COMPANY LIMITED
IBBI Reg. No.:- IBBI/IPA-001/IP-P00075/2017-18/10160
Address C-51, First Floor, Above Union Bank Building, Awas Vikas, Nainital Road, Rudrapur, Udham Singh Nagar, Uttarakhand – 263153, Email: carajivbhatnagar@gmail.com
Mb. 9917443442

Bank of Maharashtra

DELHI ZONAL OFFICE
15 NBCC TOWERS, 3rd Floor,
Bhikaji Cama Place, New Delhi 110066

Head Office: Lokmangal, 1501, Shivajinagar, Pune- 411005

Date: 29.09.2026

POSSESSION NOTICE
[UNDER Rule 8(1) of Security Interest (Enforcement Rules, 2002]

1. Mr. Gopal Satapathy (Borrower)
2. Mrs. Sushmita Satapathy (Co-Borrower)
Both residing at: R/o 1022, 2nd Floor, B-1, Vasant Kunj New Delhi - 110070
2nd Address: 177 F/4 Sarswati Apartment, Flat No - 14, Ward, No-2 Mehrauli, South Delhi 110030
3rd Address: Ground Floor, Shop H. No. C-17, Masoodpur Main Market, Vasant Kunj, New Delhi 110070
4th Address: Ground Floor, H. No 108 A/9, Gaushla Marg, Village Pusteni Kishan Garh, South Delhi – 110070
5th Address: Kishangarh, Middle Portion, R-155 F/F, Ward No-09, Near Car Market, Mahipalpur, New Delhi, New Delhi, Delhi, 110037
6th Address: LIG Housing No. L – 854, Revenue Plot No. 116 P and 1110 P Khata No 516 and 517, Mouza - Dumduma, PS Khandagiri, LIG Housing Board Colony, Phase II Dumduma, Bhubaneshwar, Dist Khurda Odisha – 751019
7th Address: H No. 2, Purbi Duplex, Jagantah Nagar, PO Rasulgarh, Mancheshwar, Dist. Khurda, Odisha – 751025

Whereas, the undersigned being the Authorized Officer of the Bank Of Maharashtra under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 8 of the Security Interest (Enforcement) Rule, 2002, issued a **Demand Notice dated 12.05.2026** calling upon the **borrower Mr. Gopal Satapathy and Co-borrower Mrs. Sushmita Satapathy** To repay in full the amount of **Rs. 5254863.79 (Rupees Fifty Two Lacs Fifty Four Thousand Eight Hundred Sixty Three & Seventy Nine Paisa Only) + further interest from 12.05.2026 onwards @ contractual rate + cost, charges & expenses incurred since date of NPA i.e., 09.05.2026** within 60 days from the date of receipt of the said Notice.

The borrower having failed to repay the amount, Notice is hereby given to the borrower/guarantors and the public in general that the undersigned has taken symbolic possession of the property/es described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said rules on this **29.09.2026**.

The borrower/guarantors in particular and the public in general is hereby cautioned not to deal with the property/es and any dealings with the property/ies will be subject to the charge of Bank of Maharashtra, Press Enclave Branch, New Delhi for an amount hereinabove mentioned.

The borrower's & guarantor attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The details of the property mortgaged to the Bank are as follows:

Equitable Mortgage of LIG Housing No. L – 854, Revenue Plot No. 116 P and 1110 P, Khata No 516 & 517, admeasuring 1125 Sq. Ft. Mouza - Dumduma, PS Khandagiri, LIG Housing Board Colony, Phase II Dumduma, Bhubaneshwar, Dist. Khurda Odisha – 751019 owned by Mr. Gopal Satapathy vide Sale Deed No. 11131113183 dated 22.10.2011 and bounded as under:

North: House No. L – 855 **South:** House No. L – 853
East: 20' wide Road **West:** House No. L - 825

For Bank of Maharashtra
Sd/-
Debdas Mahapatra
Authorized Officer & Chief Manager, ARC
Bhubaneswar Zonal Office
Date: 03.10.2026

ऐक्सिस बैंक लि0 कब्जे की नोटिस

रिटेल एसेट्स सेंटर: प्रथम तल, जी–4/5 बी सेंटर–4, गोमती नगर विस्तार, लखनऊ– 226010
रजिस्टर्ड ऑफिस: (त्रिशूल), तृतीय तल, समराथेश्वर मंदिर के सामने, लॉ गार्डन के पास, एलिसब्रिज, अहमदाबाद–380006

जबकि, अधोहस्ताक्षरी, ऐक्सिस बैंक लि0 के प्राधिकारी, न सिक्योरिटाइजशन एण्ड रिकन्स्ट्रक्शन ऑफ फाइनेन्शियल एसेट्स एण्ड एन्फोर्समेंट ऑफ सिक्योरिटी इंटरेस्ट एक्ट 2002 के अन्तर्गत तथा सिक्योरिटी इंटरेस्ट (इंफोर्समेंट) रूल, 2002 के नियम 9 के साथ पठित धारा 13(12) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए उक्त एक्ट की धारा 13(2) के अन्तर्गत मांग नोटिस जारी किये गये। उक्त वर्णित उधारकर्ता राशि का भुगतान करने में असफल रहे है, अतः उक्त वर्णित उधारकर्ताओं को विशेष रूप से एवं सर्वसाधारण को एतद्द्वारा सूचित किया जाता है कि अधोहस्ताक्षरी ने उन्हें उक्त नियमों के नियम 8 के साथ पठित उक्त एक्ट की धारा 13(4) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए कब्जा ले लिया है। उपरोक्त वर्णित उधारकर्ताओं को विशेष रूप से तथा सर्वसाधारण को एतद्द्वारा सावधान किया जाता है कि उक्त सम्पत्ति के साथ कोई सौदा न करें तथा उक्त सम्पत्ति के साथ किया जाने वाला कोई सौदा एक्सिस बैंक लि0 के साथ उक्त नोटिस में वर्णित वार्षिक ब्याज, अनुशंगी व्यय, लागत, प्रभार इत्यादि समेत से प्रभावी, मॉर्टेगेज के विषयाधीन होगा। ऋणी/सह–ऋणी/बंधककर्ता एवं जमानतकर्ता का ध्यान सरफेसी एक्ट की धारा 13(8) की ओर आकृष्ट किया जाता है कि तय समय सीमा में बन्धक सम्पत्ति को रीडीम (मोचन) कर सकते हैं।

खातेदार/गारन्टरों का नाम एवं पता	सुरक्षित सम्पत्तियों का विवरण	मांग नोटिस के अनुसार बकाया राशि / मांग सूचना की तिथि / कब्जे की तिथि
1. श्री धर्मेन्द्र कुमार सिंह (ऋणी) पुत्र श्री जय सिंह पताः वार्ड नं0 13, बहादुरगंज संजरपुर बलजीत, बदायूं, उ0प्र0, 243639, 2. श्री जय सिंह (सह–ऋणी) पुत्र श्री बाबू राम **पताः 1.** बहादुरगंज संजरपुर बलजीत, बदायूं उ0प्र0, 243639, **पताः 2.** खसरा नं0 175 मिन का भाग, मौसुमा, मोहल्ला बहादुरगंज, कस्बा उझैनी, जिला बदायूं, उ0प्र0, 243639	रिहायशी/व्यवसायिक सम्पत्ति स्थित खसरा नं0 175 मिन का भाग, मौसुमा, मोहल्ला बहादुरगंज, कस्बा उझैनी, जिला बदायूं, उ0प्र0, 243639, एरियाः 113.48 वर्ग मी., सम्पत्ति श्री जय सिंह के नाम, **चौहद्दीः वैल्यूएशन रिपोर्ट के अनुसार**–पूरब– बादशाह का मकान, पश्चिम– नगर पालिका शौचालय, उत्तर– राम सिंह का प्लॉट एवं नाला, दक्षिण– 10 फीट चौड़ा रोड।	**रू0 1872718.00** **रू0 23721.60** **दि. 05.07.2025 तक + ब्याज एवं अन्य खर्चे** 05.07.2025 30.09.2026
1. श्री नासिर (ऋणी) पुत्र श्री इल्यास **पताः 1.** 64, मोहल्ला घेर वार्ड नं0 10, टाउन एवं पोस्ट–रिछा बहेरी निकट सरकारी अस्पताल, बरेली, उ0प्र0–243201, **पताः 2.** वार्ड नं0 12, मोहल्ला अंसारी मुंड़िया जागीर नगर पंचायत बहेरी निकट सरकारी स्कूल, बरेली, उ0प्र0–243203, 2. मोहम्मद राशिद (सह–ऋणी) पुत्र श्री इल्यास **पताः 1.** 64, मोहल्ला घेर वार्ड नं0 10, बहेरी बरेली निकट सरकारी अस्पताल, बरेली, उ0प्र0–243201, **पताः 2.** ग्राम मुंड़िया जागीर, तहसील बहेरी, जिला बरेली, उ0प्र0–243201	रिहायशी/व्यवसायिक सम्पत्ति ग्राम मुंड़िया जागीर, परगना रिछा, तहसील बहेरी, जिला बरेली, उ0प्र0, एरियाः 0.005185 हेक्ट. या 51.85 वर्ग मी., सम्पत्ति श्री नासिर पुत्र श्री इल्यास एवं मोहम्मद राशिद पुत्र श्री इल्यास के नाम, **चौहद्दीः सर्टीफिकेट के अनुसार**–पूरब–विक्रेता का प्लॉट, पश्चिम– अब्दुल अलीम का प्लॉट, उत्तर– सिकन्दर का प्लॉट, दक्षिण– लिंक रोड 9 मीटर चौड़ा।	**रू0 1535229.15** **रू0 4636.00** **दि. 16.03.2026 तक + ब्याज एवं अन्य खर्चे** 24.03.2026 30.09.2026

दिनांकः 30.09.2026 प्राधिकृत अधिकारी, एक्सिस बैंक लि0

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

नेहरू प्लेस शाखा
25, घनश्याम हाउस, नेहरू प्लेस,
नई दिल्ली – 110019
फोन : 011–26474632,
ईमेल: nehruplace@indianbank.bank.in

सार्वजनिक सूचना

यह मेसर्स बिंट बायोटेक प्राइवेट लिमिटेड के उधारकर्ता खाते से जुड़ी अचल संपत्तियों की ई–नीलामी बिक्री के संबंध में है, जिसकी सूचना 06.09.2026 को फाइनेंशियल एक्सप्रेस (अंग्रेजी) और जनसत्ता (हिंदी) समाचार पत्रों में प्रकाशित की गई थी और जिसकी नीलामी 07.10.2026 को होनी है।
हम इसके जरिए सूचित करते हैं कि प्रशासनिक कारणों से बिक्री का उक्त नोटिस वापस ले लिया गया है।

प्राधिकृत अधिकारी,
इंडियन बैंक

केनरा बैंक Canara Bank
सिंडिकेट Syndicate

मांग सूचना

वसूली अनुभाग, क्षेत्रीय कार्यालय
प्लाट नं. 39, प्रथम तल, बोहरा हुंडई के पास, नीलम बाटा रोड, फरीदाबाद

जबकि, अधोहस्ताक्षरी ने केनरा बैंक के प्राधिकृत अधिकारी होने के नाते यहाँ नीचे उल्लिखित ऋणधारक / गारंटीदाता / बंधककर्ता को सरफेसी अधिनियम 2002 की धारा 13(2) के अंतर्गत मांग सूचना जारी की थी, जिसके परिणामस्वरूप प्रत्येक सूचना पंजीकृत डाक के माध्यम से प्रेषित की गई थी तथा ऋणधारक/गारंटीदाता/बंधककर्ता के पते से बिना वितरण के वापस लौट आई। इस प्रकाशन के माध्यम से उन्हें एतद्वारा उक्त सूचना के प्रकाशन की तिथि से 60 दिनों के भीतर राशि का पुनर्भुगतान करने के लिए कहा जाता है, ऐसा न करने पर, बैंक प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8 तथा 9 के साथ पठित धारा 13(2) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए प्रक्रिया के माध्यम से अचल तथा चल संपत्ति/संपत्तियों का कब्जा लेगा तथा उसे बेचेगा। विशेष रूप से ऋणधारक/गारंटीदाता/बंधककर्ता तथा सामान्य रूप से जनता को एतद्वारा सतर्क किया जाता है कि वे अचल / चल संपत्ति/संपत्तियों का सौदा न करें तथा नीचे उल्लिखित अचल / चल संपत्ति/संपत्तियों के साथ किया गया कोई भी सौदा बकाया राशि तथा उस पर ब्याज एवं अन्य प्रभारों के लिए केनरा बैंक के प्रभार के अधीन होगा।

ऋणधारक(कों) / गारंटीदाता(ओं) के नाम तथा पते	स्वामित्व धारक का नाम / चल / अचल संपत्तियों का विवरण	मांग सूचना के अनुसार देयराशि
ऋणधारक : 1. श्री दीपक गोयल पुत्र श्री देवेन्द्र कुमार, गंज मोहल्ला, अग्रवाल धर्मशाला के पास, हसनपुर, पलवल–121107 2. मैसर्स ओम मेडिकल स्टोर अग्रवाल धर्मशाला के पास, मुख्य बाजार रोड, हसनपुर, पलवल–121107 गारंटीदाता 3. श्री देवेन्द्र पुत्र श्री याद राम ग्राम व डाकघर हसनपुर, पलवल–121107 4. श्री दीपक गुप्ता पुत्र श्री वेद प्रकाश गुप्ता मकान संख्या 24, दाऊजी मंदिर, हसनपुर, पलवल–121107	**श्री दीपक गोयल पुत्र श्री देवेन्द्र कुमार** विक्रय विलेख संख्या 446 तिथि 16.05.2011 के अनुसार 133 वर्ग गज माप वाली आवासीय संपत्ति का संपूर्ण भाग तथा खंड, जो ग्राम हसनपुर, तहसील होडल, जिला पलवल में स्थित है। **सीमाएं निम्नानुसार हैं :** पूर्व : रास्ता आम 16–0 पश्चिम : मंदिर राम द्वारा उत्तर : देवेन्द्र कुमार पुत्र श्री याद राम का मकान 75–0 दक्षिण : श्री पप्पू पुत्र श्री किशन चंद का मकान 16–0*75–0 **आवासन ऋण (खाता संख्या 2042619001884, 2042619001895), नकद ऋण सीमा : 125006648588**	**रु. 11,16,223.22 (रुपए ग्यारह लाख सोलह हजार दो सौ तेईस तथा बाईस पैसे मात्र)** साथ में 14.09.2026 की स्थिति के अनुसार भावी ब्याज तथा आकस्मिक व्यय एवं लागतें। **मांग सूचना की तिथि : 14.09.2026** **एनपीए की तिथि 03.09.2026**

तिथि : 03–10–2026 **स्थान : फरीदाबाद** **कृते केनरा बैंक, प्राधिकृत अधिकारी**

प्ररूप संख्या यूआरसी–2

अधिनियम के अध्याय XXI के भाग 1 के तहत पंजीकरण के संबंध में सूचना का विज्ञापन {कंपनी अधिनियम, 2013 की धारा 374(बी) और कंपनी (रजिस्ट्रीकरण के लिए प्राधिकृत) नियम, 2014 के नियम 4 (1) के अनुसरण में}

1. सूचना दी जाती है की कंपनी अधिनियम, 2013 की धारा 366 की उप धारा (2) के अनुसरण में **रजिस्ट्रार, केंद्रीय पंजीकरण केंद्र (सीआरसी), भारतीय कॉर्पोरेट मामलों के संस्थान, (आईआईसीए), प्लॉट नंबर 6, 7, 8, सैक्टर-5, आईएमटी मानेसर, जिला गुड़गांव (हरियाणा), पिन कोड- 122050** को एक आवेदन पंद्रह दिनों के बाद, लेकिन तीस दिनों की अवधि की समाप्ति के पहले प्रस्तावित है, की **"अरुणाभा स्मार्ट सॉल्यूशंस एलएलपी (एलएलपीआईएनः एसीजे- 1820)"** एक एलएलपी को कंपनी अधिनियम 2013 के अध्याय XXI के भाग 1 के अधीन शेयरों द्वारा सीमित कंपनी के रूप में पंजीकृत किया जाए।
2. **कंपनी के मूल उद्देशय इस प्रकार हैं:**
सार्वजनिक रूप से उपलब्ध स्रोतों, सरकारी रिकॉर्ड, वैधानिक फाइलिंग, नियामक खुलासे, सार्वजनिक नोटिस, अदालती रिकॉर्ड, वाणिज्यिक डेटाबेस और अन्य कानूनी स्रोतों से प्राप्त जानकारी से युक्त डेटाबेस, रिकॉर्ड, सूचना प्रणालियों, डिजिटल भंडार और ज्ञान प्रबंधन प्लेटफॉर्म स्थापित करना, बनाए रखना, संचालित करना, प्रबंधित करना, एकत्र करना, संकलित करना, प्रसंस्करण करना, डिजिटलीकरण करना, प्रमाणीकरण करना, विश्लेषण करना, भंडारण करना, पुनर्प्राप्त करना, व्यवस्थित करना, एकीकृत करना, समेकित करना और प्रसारित करना।
3. प्रस्तावित कंपनी के प्रारूप संगम और अनुच्छेद ज्ञापन की प्रतिलिपि का निरीक्षण **1416, 13वीं मंजिल, ब्लॉक-ए, डीपीएस स्कूल के सामने, अहिंसा खंड-2, गौर वैलेरियो, इंदिरापुरम, अहिंसा खंड पूर्व, शिप्रा सन सिटी, गाजियाबाद, उत्तर प्रदेश, भारत, 201014** स्थित पंजीकृत कार्यालय में किया जा सकता है।
4. सूचना दी जाती है की यदि किसी व्यक्ति की इस आवेदन पर आपत्ति है तो वह लिखित में अपनी आपत्ति इस सूचना के प्रकाशन के इक्कीस दिन के भीतर **रजिस्ट्रार, केंद्रीय पंजीकरण केंद्र (सीआरसी), भारतीय कॉर्पोरेट मामलों के संस्थान, (आईआईसीए), प्लॉट नं. 6, 7, 8, सैक्टर-5, आईएमटी मानेसर, जिला गुड़गांव (हरियाणा), पिन कोड- 122050,** पर भेज दें तथा इसकी एक प्रति कंपनी के पंजीकृत कार्यालय में भी भेज दें।

अरुणाभा स्मार्ट सॉल्यूशंस एलएलपी की ओर से
हस्ता/–
1. **प्रियंका धवन** (नामित भागीदार)
2. **आभा धवन** (नामित भागीदार)

तिथि : 03.10.2026
स्थान : गाजियाबाद

आईडीएफसी फर्स्ट बैंक लिमिटेड

IDFC FIRST Bank

(पूर्ववर्ती कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ समामेलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के रूप में जाना जाता है)
सीआईएनः L65110TN2014PLC097792
पंजीकृत कार्यालयः – केआरएम टावर्स, 8वीं मंजिल, हैरिंगटन रोड, चेटपेट, चेन्नई– 600031.
टेलीफोनः +91 44 4564 4000 | फैक्सः +91 44 4564 4022

वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13 (2) के अंतर्गत सूचना ।

निम्नलिखित उधारकर्ताओं और सह–उधारकर्ताओं ने आईडीएफसी फर्स्ट बैंक लिमिटेड (पूर्ववर्ती कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ समामेलित तथा वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के रूप में जाना जाता है) से नीचे उल्लिखित सुरक्षित ऋण प्राप्त किए हैं। नीचे उल्लिखित उधारकर्ताओं और सह–उधारकर्ताओं के ऋण उनकी संबंधित संपत्तियों के बंधक द्वारा सुरक्षित किए गए हैं। चूंकि वे संबंधित ऋण समझौतों की शर्तों का पालन करने में विफल रहे हैं तथा अनियमित हो गए हैं, इसलिए उनके ऋण को आरबीआई के दिशानिर्देशों के अनुसार एनपीए के रूप में वर्गीकृत किया गया है। आईडीएफसी फर्स्ट बैंक लिमिटेड (पूर्ववर्ती कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ समामेलित तथा वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के रूप में जाना जाता है) को उनके द्वारा देय राशि का उल्लेख संबंधित नोटिस के अनुसार किया गया है, जिसका विशेष रूप से निम्नलिखित तालिका में वर्णन किया गया है तथा उक्त राशियों पर आगे ब्याज भी लागू होगा तथा यह उनकी संबंधित तिथियों से संविदात्मक दर के अनुसार लिया जाएगा।

क्र. सं	ऋण खाता सं.	ऋण का प्रकार	धारा 13 (2) के अनुसार नोटिस की तिथि	धारा 13 (2) नोटिस के अनुसार बकाया राशि
1	130007597	गृह ऋण	24–अगस्त–2026	9,77,698.8/–

उधारकर्ताओं और सह–उधारकर्ताओं के नामः 1. उर्मिला राय 2. बसंत राय 3. सचिन कुमार

संपत्ति का पताः आवासीय प्लॉट संख्या 78 का संपूर्ण भाग और पार्सल, क्षेत्रफल 79.16 वर्ग गज अर्थात 66.19 वर्ग मीटर, खसरा संख्या 288, तिरुपति रेजिडेंसी कॉलोनी, मौजाः देहतौरा, तहसील और जिलाः आगरा, उत्तर प्रदेश–282007 में स्थित, और जिसकी सीमाएं इस प्रकार हैं: पूर्वः 20 फीट चौड़ी रास्ता एवं निकास, पश्चिमः अन्य संपत्ति, उत्तरः प्लॉट संख्या 79, दक्षिणः प्लॉट संख्या 77

आपको उपरोक्त तालिका में दर्शाए गए विवरण के अनुसार आईडीएफसी फर्स्ट बैंक लिमिटेड (पूर्ववर्ती कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ समामेलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के रूप में जाना जाता है) को संबंधित तिथियों से अनुबंधित ब्याज दर और अन्य लागतों, प्रभारों आदि के साथ इस प्रकाशन की तिथि से 60 दिनों के भीतर राशि का भुगतान करने के लिए कहा जाता है, ऐसा न करने पर नीचे हस्ताक्षरकर्ता को आईडीएफसी फर्स्ट बैंक लिमिटेड (पूर्ववर्ती कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ समामेलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के रूप में जाना जाता है) को देय राशि वसूलने के लिए ऊपर उल्लिखित बंधक संपत्तियों के खिलाफ सरफेसी अधिनियम की धारा 13 (4) और धारा 14 के तहत कार्यवाही शुरू करने के लिए बाध्य किया जाएगा।
इसके अलावा आपको उक्त अधिनियम की धारा 13 (13) के तहत बिक्री/पट्टे या अन्यथा के माध्यम से उक्त सुरक्षित परिसंपत्तियों को स्थानांतरित करने से प्रतिबंधित किया जाता है।

हस्ता/– प्राधिकृत अधिकारी
आईडीएफसी फर्स्ट बैंक लिमिटेड (पूर्ववर्ती कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ समामेलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के रूप में जाना जाता है)

दिनांक : 04.10.2026
स्थान : उत्तर प्रदेश

Jio Finance | Jio Credit Limited.
रजिस्टर्ड कार्याः प्रथम तल, बिल्डिंग 4एनए, मेकर मैक्सिटी, बांद्रा कुर्ला कॉम्प्लेक्स, बांद्रा (ईस्ट), मुंबई – 400051

मांग सूचना

वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण और सुरक्षा हित प्रवर्तन अधिनियम, 2002 ("अधिनियम") और प्रतिभूति हित (प्रवर्तन) नियम, 2002 ("नियम") के प्रावधानों के अधीन

अधोहस्ताक्षरी, अधिनियम के तहत जियो क्रेडिट लिमिटेड का अधिकृत अधिकारी होने के नाते और अधिनियम की धारा 13(2) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, नियम 3 के साथ पठित, अधिनियम की धारा 13(2) के तहत मांग सूचना जारी करता हूं, जिसमें निम्नलिखित उधारकर्ता(ओं) को उक्त सूचना की प्राप्ति की तारीख से 60 दिनों के भीतर संबंधित सूचना(ओं) में उल्लिखित राशि का पुनर्भुगतान करने के लिए कहा गया है। अधोहस्ताक्षरी का मानना है कि उधारकर्ता मांग नोटिस की तामील से बच रहे हैं, इसलिए नियमों के अनुसार मांग नोटिस को चिपकाकर और प्रकाशित करके तामील किया जा रहा है। मांग नोटिस की सामग्री इस प्रकार है:

कर्जदार का नाम
1. श्री आशी खन्ना (सह–उधारकर्ता) 2. श्रीमती गुंजन रजत खन्ना (सह–उधारकर्ता) 3. मेसर्स रजत ज्वैलर्स (सह–उधारकर्ता) और 4. श्रीमती सुनीता आशी खन्ना (दिवंगत श्री रजत खन्ना की कानूनी उत्तराधिकारी) 5. श्रीमती गुंजन रजत खन्ना (दिवंगत श्री रजत खन्ना की कानूनी उत्तराधिकारी) 6. सुश्री ज्ञानटिका रजत खन्ना (दिवंगत श्री रजत खन्ना की कानूनी उत्तराधिकारी) 7. मास्टर सूर्यन्श रजत खन्ना (दिवंगत श्री रजत खन्ना के कानूनी उत्तराधिकारी)

मांग सूचना की तिथि एवं राशि	सुरक्षित आस्ति का विवरण
01 अक्टूबर, 2026 और रु. 5,05,27,301/– (रुपये पांच करोड़ पांच लाख सताईस हजार तीन सौ एक मात्र) 01–10–2026 तक	अचल संपत्ति का पूर्ण हिस्सा जोकि प्लॉट/मकान नंबर 777, अर्बन एस्टेट, सेक्टर 4, पंचकूला, हरियाणा–134112

उधारकर्ताओं को यह सूचित किया जाता है कि वे मांग सूचना का पालन करें और इस प्रकाशन की तारीख से 60 दिनों के भीतर, लागू ब्याज, विलंब भुगतान दंड, बाउंस शुल्क, लागत और खर्च सहित, मांग राशि का भुगतान करें। उधारकर्ता यह ध्यान रख सकते हैं कि जियो क्रेडिट लिमिटेड एक सुरक्षित लेनदार है और उधारकर्ता द्वारा प्राप्त ऋण सुविधा जियो क्रेडिट लिमिटेड के साथ उधारकर्ता द्वारा बंधक रखी गई अचल संपत्ति के विरुद्ध एक सुरक्षित ऋण है। यदि उधारकर्ता निर्धारित समय के भीतर अपनी देनदारियों का पूर्ण निर्वहन करने में विफल रहते हैं, तो उम्रो कैपिटल लिमिटेड अधिनियम की धारा 13(4) के तहत सभी अधिकारों का प्रयोग करने का हकदार होगा, जिसमें सुरक्षित संपत्ति पर कब्जा करना शामिल है, लेकिन यह बिक्री के माध्यम से या अधिनियम और उसके तहत उपलब्ध किसी अन्य उपाय को लागू करके उधारकर्ता के ऋण खाते में बकाया राशि की वसूली तक सीमित नहीं है। जियो क्रेडिट लिमिटेड को बिक्री या हस्तांतरण का अधिकार लागू करने से पहले सुरक्षित संपत्ति को संलग्न और/या सील करने का भी अधिकार है। सुरक्षित संपत्ति की बिक्री के बाद, जियो क्रेडिट लिमिटेड के पास बकाया राशि की वसूली के लिए अलग कानूनी कार्यवाही शुरू करने का भी अधिकार है, यदि सुरक्षित संपत्ति का मूल्य उधारकर्ता द्वारा जियो क्रेडिट लिमिटेड को देय बकाया राशि को कवर करने के लिए अपर्याप्त है। यह उपचार जियो क्रेडिट लिमिटेड के लिए किसी भी अन्य कानून के तहत उपलब्ध सभी अन्य उपचारों के अतिरिक्त और उनसे स्वतंत्र है।
उधारकर्ता का ध्यान अधिनियम की धारा 13(8) की ओर आकर्षित किया जाता है, जो सुरक्षित संपत्ति को वापस छुड़ाने के लिए उपलब्ध समय के संबंध में है। इसके अतिरिक्त, अधिनियम की धारा 13(13) के अनुसार, उधारकर्ता को जियो क्रेडिट लिमिटेड की पूर्व लिखित सहमति के बिना किसी भी सुरक्षित संपत्ति को बेचने, पट्टे (लीज) पर देने या किसी अन्य तरीके से हस्तांतरित करने (व्यवसाय के सामान्य क्रम के अलावा) से प्रतिबंधित/वर्जित किया जाता है। उपरोक्त का पालन न करना अधिनियम की धारा 29 के तहत दंडनीय अपराध है। मांग सूचना की प्रति अधोहस्ताक्षरी के पास उपलब्ध है और यदि ऋणकर्ता चाहें, तो वे इसे अधोहस्ताक्षरी से प्राप्त कर सकते हैं।

दिनांकः 04.10.2026,
स्थानः पंचकुला
ईमेलः authorised.officer@jiocredit.in

कृते जियो क्रेडिट लिमिटेड
एसडी/– (दीपक वडसकर)
प्राधिकृत अधिकारी

बैंक ऑफ़ बड़ौदा Bank of Baroda
India's International Bank
119 FOUNDATION YEAR LEADING WITH TRUST

हौज खास शाखा
डी 65 हौज खास, नई दिल्ली 110016
मोबाईल : 9904057583, ईमेलः INDHAU@bankofbaroda.bank.in

परिशिष्ट–**II-A** [नियम 6(2) देखें], **चल सम्पत्तियों के विक्रय हेतु ई–नीलामी विक्रय नोटिस,**

प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 6(2) के परन्तुक के साथ पठित वित्तीय चल आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 के अधीन

आम जनता और विशेष रूप से उधारकर्ता(कों) और गारंटर(कों) को सूचित किया जाता है कि नीचे वर्णित चल संपत्ति, जो कि सुरक्षित ऋणदाता बैंक ऑफ बड़ौदा के पक्ष में दृष्टिबंधक रखी गई हैं तथा जिनका भौतिक कब्जा बैंक ऑफ बड़ौदा के अधिकृत अधिकारी द्वारा दिनांक **12/09/2026** को ग्रहण कर लिया गया है, नीचे उल्लिखित खाते/खातों की बकाया राशि की वसूली हेतु "जैसी है जहाँ है", "जैसी है जो है" तथा "जो कुछ भी है" के आधार पर विक्रय की जाएंगी।
उधारकर्ता/जमानतकर्ता/सुरक्षित संपत्ति/देय राशि/आरक्षित मूल्य/ई–नीलामी की तिथि एवं समय/ईएमडी तथा बोली वृद्धि राशि का विवरण नीचे उल्लेखित है:

लॉट सं.	उधारकर्ता/गारंटर/बंधककर्ता का नाम और पता	वाहन का मेक और मॉडल आरटीओ पंजीकृत	कुल बकाया राशी	ई–नीलामी की तिथि/प्रारंभ समय समाप्ति समय	आरक्षित मूल्य / धरोहर राशि (ईएमडी) / बोली वृद्धि राशि	कब्जे की स्थिति	निरीक्षण तारीख और समय
1	**सुश्री ज्योति वर्मा पुत्री अश्वनी वर्मा** 393 अपर ग्राउंड फ्लोर सैनिक विहार, प्रीतमपुरा रानी बाग के पास उत्तर–पश्चिम दिल्ली नई दिल्ली –110034	रजिस्ट्रेशन नंबर – **DL07CAQ0009** चेसिस नंबर – **MA1UJ4ZB7N2E49819** इंजन नंबर – **ZBN4D39005** मेक – **महिंद्रा एंड महिंद्रा लिमिटेड** मॉडल – **Thar LXP AT 4WD 4S HT** रंगः **नेपोली ब्लैक** रजिस्ट्रेशन की तारीख – **12.09.2022**	बकाया राशि – **₹ 8,52,136.40+** बिना लगाया गया ब्याज – **₹ 5,099.64+** कंपाउंडिंग ब्याज – **₹ 9,080** कुल अनुबंधात्मक बकायाः **₹ 8,66,316.04** (केवल आठ लाख छियासठ हजार तीन सौ सोलह रुपये और चार पैसे) 30.09.2026 तक+ साथ ही 01.10.2026 से बिना लगाया गया ब्याज और अन्य शुल्क व खर्च।	**07.11.2026** दोपहर 2:00 से सांय 6:00 बजे	**आरक्षित मूल्यः रु. 832500/-** **धरोहर राशि रु. 83250/-** **बोली वृद्धि राशि रु. 10,000/-**	**भौतिक**	**06.11.2026** दोपहर 12:00 बजे से 2:00 बजे तक

बिक्री की विस्तृत शर्तों एवं नियमों के लिए सुरक्षित उधारकर्ता बैंक ऑफ बड़ौदा की वेबसाइट **https://www.bankofbaroda.bank.in/e-auction** तथा सेवा प्रदाता की वेबसाइट **https://baanknet.in** पर उपलब्ध लिंक देखें। ई–नीलामी में भाग लेने के इच्छुक प्रतिभागी इस ई–नीलामी से संबंधित बिक्री सूचना, ई–नीलामी की शर्तें एवं नियम तथा ई–नीलामी के संचालन संबंधी सहायता पुस्तिका की प्रतियाँ उपरोक्त वेबसाइटों **https://www.bankofbaroda.bank.in/e-auction** एवं **https://baanknet.in** से निःशुल्क डाउनलोड कर सकते हैं। किसी भी प्रश्न/जानकारी हेतु प्राधिकृत अधिकारी श्री मनोज पाराशर, मुख्य प्रबंधक/शाखा प्रमुख, डी 65 हौज खास, नई दिल्ली 110016 से संपर्क किया जा सकता है।
मोबाइल नं.: **9904057583** ईमेल: **INDHAU@bankofbaroda.bank.in** **अगर कोई भार है: बैंक को ज्ञात नहीं**

सरफेसी अधिनियम, 2002 के अंतर्गत वैधानिक सूचना

उधारकर्ता/गारंटर/बंधककर्ता को एतद्द्वारा सूचित किया जाता है कि वे नीलामी की तिथि से पहले उपर्युक्त राशि का भुगतान कर दें, अन्यथा संपत्ति की नीलामी कर दी जाएगी और यदि कोई शेष राशि बचती है तो उसे ब्याज और लागत सहित कानूनी माध्यमों से वसूल किया जाएगा।

दिनांक : 03.10.2026, स्थान : नई दिल्ली **प्राधिकृत अधिकारी, बैंक ऑफ बड़ौदा**

केनरा बैंक Canara Bank
भारत सरकार का उपक्रम
सिंडिकेट Syndicate

आस्ति वसूली प्रबन्धन (एआरएम) शाखा
करोल बाग, नई दिल्ली–110005
ई–मेल : cb3038@canarabank.com, cb2365@canarabank.com

ई–नीलामी बिक्री सूचना

बिक्री सूचना

एतद्वारा जनसामान्य को तथा विशेष रूप से कर्जदार(रों) तथा जमानती(यों) को सूचित किया जाता है कि प्रतिभूत लेनदार के पास बंधक/दृष्टिबंधक नीचे वर्णित चल/अचल संपत्तियां, जिनका कब्जा केनरा बैंक के प्राधिकृत अधिकारी द्वारा ले लिया गया है, को प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) एवं 9 के साथ पठित वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्गठन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत नीचे उल्लिखित तिथियों पर **"जैसा है जहाँ है", "जो है यही है" तथा "जो कुछ भी है वही है"** के आधार पर बेचा जाएगा।
बिक्री के विस्तृत नियमों और शर्तों के लिए कृपया **सेवा प्रदाता (मैसर्स पीएसएबी एलायंस (Baanknet.com), (संपर्क नंबर 8291220220, ईमेलः support.BAANKNET@psballiance.com)** द्वारा दिए गए 'ई–नीलामी' लिंक या केनरा बैंक की वेबसाइट www.canarabank.com देखें। आरक्षित मूल्य का 10% ईएमडी राशि सीधे https://baanknet.com पोर्टल के ई–वॉलेट में जमा करना होगा या उसमें चालान जेनरेट करके बताए गए खाता विवरण में आरटीजीएस/एनईएफटी के माध्यम से ईएमडी जमा करना होगा।

क्र. सं.	नाम एवं पता कर्जदार/जमानती	अचल संपत्ति का विस्तृत विवरण	कुल देयताएँ (रु.): / आरक्षित मूल्य (रु.): / ईएमडी (रु.): / वृद्धि राशि (रु.):	नीलामी की तिथि एवं समय / संपर्क व्यक्ति का नाम
1.	**1. मैसर्स जयश्री दुर्गा ट्रेडर्स** **पता 1:** सी–22, सावन पार्क, अशोक विहार, फेज III, नई दिल्ली –110052 **पता 2:** दुकान नं. 3, सीएससी वजीरपुर, ब्लॉक–आईबी, अशोक विहार, फेज 1, नई दिल्ली –110052 **2. श्री विनीत गोयल (प्रोप्राइटर)** **पता 1:** बी–19, सावन पार्क, अशोक विहार, फेज III, नई दिल्ली –110052 **3. श्रीमती रजनी गोयल, पत्नी श्री परविंदर गोयल** **पता 1:** बी–19, सावन पार्क, अशोक विहार, फेज III, नई दिल्ली–110052 **पता 2:** दुकान नं. 3, सीएससी वजीरपुर, ब्लॉक–आईबी, अशोक विहार, फेज 1, नई दिल्ली –110052	वाणिज्यिक दुकान संख्या 3, सीएससी वजीरपुर, ब्लॉक–आईबी, अशोक विहार, फेज 1, नई दिल्ली –110052, क्षेत्रफल 13.73 वर्ग मीटर, श्रीमती रजनी गोयल के स्वामित्व में है और इसकी सीमाएँ इस प्रकार हैं: उत्तरः खुला दक्षिणः गलियारा पूर्वः दुकान संख्या 4 पश्चिमः दुकान संख्या 2 **सम्पत्ति सांकेतिक कब्जे के तहत है**	रु. 80,01,797.18 तिथि 12.10.2018 तक रु. 101.25 लाख रु. 10.125 लाख ईएमडी 26.10.2026 को 5.00 बजे अप. तक जमा की जानी है रु. 50,000/–	27.10.2026 12:30 बजे अप. से 01:30 बजे अप. के बीच (प्रत्येक 5 मिनट के असीमित विस्तार सहित) श्री अंकित कृष्ण सांवरे मोबाइल नं: 9457931468 एवं श्री मनोज कुमार, (प्राधिकृत अधिकारी) मोबाइल नं 8826933887

तिथिः– 29.09.2026
स्थानः– नई दिल्ली
कृते केनरा बैंक
अधिकृत प्राधिकारी

SBI

दबावग्रस्त आस्तियाँ वसूली शाखा (एसएआरबी-II) करोल बाग, नई दिल्ली (शाखा कोड 51521)
3सरी एवं चौथी मंजिल, स्टेट बैंक हाउस, 18/4 आर्य समाज रोड, करोल बाग, नई दिल्ली–110005, दूरभाष नं. 011-28752163,
फैक्स : 28755674, शाखा ई–मेल : sbi.51521@sbi.co.in

परिशिष्ट-IV-A {नियम 9(1) का प्रावधान देखें} अचल सम्पत्तियों की बिक्री हेतु बिक्री सूचना

प्रतिभूति हित (प्रवर्तन नियम, 2002) के नियम 9(1) के प्रावधान के साथ पठित वित्तीय संपत्तियों के